## Bench No. I

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P(IB) No. 331/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25th July, 2017, 10.30 A.M.

Name of the Company Under Section		Reliance Commercial Fina -Vs- Laxmivinayak Rice Mills Lt		
		7 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
!>		, 10	3 Inancial Geditar	3 Alle Sulla 25/29/17
2)	Setu Das Roy	, Admate J	Respondent	Settles My

## ORDER

Ld. Counsels for the financial creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor informed that she may be permitted to file Vakalatnama by tomorrow. She has further made a request that time to file reply may be given. Reply may be filed within 3 days with a copy in advance to the petitioner. Thereafter rejoinder, if any, may be filed within 2 days.

List the matter on 31/07/2017 for admission.

(Vijai Pratap Singh) Member (J)